

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.5103
TO BE ANSWERED ON 5TH APRIL, 2017**

BLOCKING OF MOBILE INTERNET SIGNALS

†5103. SHRI NANA PATOLE:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government is aware of the decision of honorable Supreme Court with regard to the blocking of mobile internet signals to stop its misuse and to maintain law and order in riots like situations;
- (b) if so, the details thereof;
- (c) whether the Government propose to make provisions in the law to take steps like banning of mobile internet during situations like possibility of worsening of law and Government could not be challenged;
- (d) if so, the details thereof; and
- (e) the strict steps taken by the Government to stop misuse of mobile, SMS, Internet, Facebook, Twitter and whatsapp?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

- (a) to (e) The information is being collected and will be laid on the Table of the House.
